

(b) Out of 182 villages, 86 villages are reported to have been covered upto March, 1983.

(c) and (d) Subject to availability of funds, the remaining 96 villages are expected to be covered by the end of the sixth Five Year Plan i.e. 31st March, 1985.

Unauthorised Construction of Godowns and Factories in Badli (DELHI)

10065. SHRIMATI GEETA

MUKHERJEE : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is fact that a large number of godowns and factories have been constructed unauthorisedly in the Badli Estate (Delhi);

(b) if so, the details thereof ?

(c) any action taken in the matter ?

(d) whether steps have been taken to pinpoint the responsibility for allowing such constructions; and

(e) if so, the details thereof ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (e) The information is being collected and will be laid on the Table of the Sabha.

Distribution of Land to various Income Groups in Delhi

10066. SHRIMATI JAYANTI

PATNAIK : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the Sixth Plan target set for the distribution of land to various income groups in Delhi;

(b) the progress made so far to achieve the target; and

(c) the details thereof ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c) There are no such targets.

Serious Strictures Against Top Management of ICAR by Supreme Court

10067. SHRI H.N. BAHUGUNA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that Supreme Court has passed serious strictures against top management of ICAR and if so, full details of persons involved and action taken against them;

(b) whether it is a fact that in the recent sheep inquiry case, all the top officers involved and indicted were promoted/given better assignments; and

(c) whether Government propose to ask SACC to look into all cases of such promotions including review cases of scientists removed/punished during last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) No strictures have been passed by the Hon'ble Supreme Court against any particular Officer of ICAR as such persons or taking any action against them does not arise.

(b) It is not a fact that all the top officers involved in the sheep inquiry case have been promoted and given better assignments. Only the then Director, CSWRI who figured in this case along with some others was appointed to the post of Deputy Director General (AS) in the Council much before the charges were framed for departmental enquiry in the case. His appointment was made strictly in accordance with the relevant rules and regulations of the Council and with the approval of the Competent Authority.

(c) In view of (a) and (b) above, this question does not arise.

**Establishment of Transport Nagars
in Delhi**

10068. SHRI HIRALAL R.

PARMAR :

SHKI CHITTA BASU : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Government have a scheme to establish Transport Nagars in different parts of Delhi for the transporters, workshop owners, spare parts dealers, etc.;

(b) if so, the location of the Transport Nagars;

(c) whether under the said scheme, the transporters, workshop owners, spare parts dealers, etc. will have to vacate their present premises of establishments because of the setting up of the Transport Nagars; and

(d) if so, whether alternate sites would be offered to them in the Transport Nagars at reasonable rates as was done in the case of persons shifted from Motia Khan to Maya Puri ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :

(a) and (b) There are proposals to develop Transport Nagars near Jahangir Puri, near Mandawli Fazalpur, and on Mathura Road near Badarpur Power House.

(c) and (d) The modalities in this regard have yet to be worked out.

**Plan for Development of Irrigation in
Tribal Areas of Orissa**

10069. SHRI GIRIDHAR

GOMANGO : Will the Minister of IRRIGATION be pleased to state ;

(a) whether the Government of Orissa have prepared a Master Plan for the development of irrigation in tribal areas of that State :

(b) if so, total number of irrigation projects planned for survey and investigations and undertaken the survey and completed the preparation of project reports so far;

(c) the medium irrigation projects taken up during Fifth and Sixth Plans for execution in tribal areas and funds provided, project-wise;

(d) total number of tribals to be benefited by these projects after completion, project-wise; and

(e) the measures taken by the Government of Orissa to protect the interest of the tribals through these measures ?

THE MINISTER OF STATE OF THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA) : (a) and (b) The Government of Orissa have yet to prepare a Master Plan for tribal areas as per guidelines issued by Government of India. The Government of Orissa in their preliminary plan have however indicated that 124 irrigation projects were planned for surveys and investigations and 32 projects were under investigation.

(c) 15 medium irrigation projects were taken up during the fifth and Sixth Plans for execution in tribal areas. Details about funds project-wise is given in the enclosed Statement-I.

(d) A statement showing the tribals benefited from these projects is enclosed (Statement-II).

(e) Priority is being given to harnessing the hillstreams providing lift irrigation facilities wherever possible, for construction of dugwells, execution of mini-minor irrigation projects and improvement of derilict tanks.